

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.239/2014

Dated Wednesday, the 30th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

M.J. Appar, MCM Elect

O/o Assistant Garrison Engineer (I)

Agrani, MES

Red Fields Post

Coimbatore – 641 018.

... Applicant

By Advocate M/s G. Justin

Vs

1. The Union of India rep. by

The Chief Engineer

Head Quarters (Southern Command)

Pune – 411 001.

2. Chief Engineer

Chennai Zone, Island Ground

Chennai – 600 009.

3. The Commander Works Engineer

Wellington

Nilgiri District – 643 231.

4. The Commander Works Engineer (Subs)

Pawai, P.O. Bhandup

Mumbai – 78.

5. The Assistant Garrison Engineer (Independent)

Agrani, Red Fields Post

Coimbatore – 641 018.

... Respondents

By Advocate Mr.K.Rajendran

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, learned counsel for the applicant is not present. He is represented by a junior counsel who seeks adjournment. It seems that even though the matter is posted under the caption "For Dismissal", the counsel for the applicant is not present which shows that the applicant is not interested in prosecuting the case.

2. Accordingly, OA is dismissed for default.

(T.JACOB)
MEMBER (A)

M.T.

(P.MADHAVAN)
MEMBER (J)

30.10.2019